

SLP(C)No. 20912 OF 2001

ITEM No.1A (For judgt.)

Court No. 7

SECTION IVB

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

C.A.No..4468/2002 @

Petition(s) for Special Leave to Appeal (Civil) No.20912/2001

(From the judgement and order dated 11/10/2001 in CWP 7585/01  
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

KUSUM LATA

Petitioner (s)

VERSUS

STATE OF HARYANA AND ORS

Respondent (s)

With

C.A.Nos. 4469 and 4470/2002 @

SLP(C)No.3138/2002,SLP(C)No.3139/2002 respectively.

(Heard by Hon'ble Sabharwal and Sema,JJ.)

Date : 31/07/2002 These Petitions were called on for pronouncement  
of judgment today.

CORAM :

HON'BLE MR. JUSTICE D.P. MOHAPATRA

HON'BLE MR. JUSTICE Y.K. SABHARWAL

For Petitioner (s)  
in 20912:

Mr. Mahinder Singh Dahiya,Adv.

in 3138-39:

Mr. Sushil Balwada,adv.

For Respondent (s)

Mr. J.P. Dhanda,Adv.

UPON perusing papers the Court made the following  
O R D E R

.....L.....I.....T.....T.....T.....T.....T.J  
.SP2

Hon'ble Mr. Justice Y.K.Sabharwal pronounced the  
judgment of the Court. Leave granted. Appeals are  
allowed. The parties are left to bear their own costs.

REPORTABLE.@@

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.SP1

(Suman Wadhwa)  
Court Master

(S.Malkani)  
Court Master

Signed Reportable judgment is placed on  
the file.